

SECTION XVI

LISTED ON: 12.02.2016

COURT NO.: 05

ITEM NO. : 04

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

INTERLOCOUTORY APPLICATION NO. 1

(application for condonation of delay in filing the SLP)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL (C)CC.. 20166 of 2015

WITH

INTERLOCOUTORY APPLICATION NO....

(application for permission to file additional documents)

(With prayer for interim-relief)

GITA KUMARI

...Petitioner(s)

Versus

THE STATE OF BIHAR & ORS.

...Respondent(s)

OFFICE REPORT

The Special Leave Petition above-mentioned has been filed by Mr. Kailash Chand, Advocate against the Judgment and Order dated 16.07.2013 of the High Court of Judicature at Patna in CR NO. 378 of 2013.

It is submitted that despite undertaking dated 04.11.2015, counsel for the petitioner has not filed documents and the office-report on Default was listed before the Hon'ble Judge-in-chamber on 01.02.2016, when his Lordship was pleased to pass the following order:

"Learned counsel for the petitioner states that no additional documents are required to be filed.

Registry to proceed further accordingly."

The matter above-mentioned is listed before Hon'ble Court with this Office Report.

Dated this the 9th day of February, 2016.

ASSISTANT REGISTRAR

Copy to:-Mr. Kailash Chand, Advocate

ASSISTANT REGISTRAR